

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1036  
ANSWERED ON:30.07.2010  
MEDICAL FACILITIES TO PATIENTS  
Dubey Shri Nishikant ;Singh Shri Dhananjay

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether unnecessary costly tests of patients are being prescribed by the doctors in connivance with private labs;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to curb this practice?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (c) Though no specific cases of such practice being followed by doctors have been reported, the Ministry of Health & Family Welfare, in consultation with Medical Council of India, has recently taken more stringent steps to curb malpractices resorted to by the doctors by amending the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002, on 10.12.2009. The amendment strictly prohibits the doctors from accepting gifts, travel facilities, hospitality, cash or monetary gains or any other favour from any pharmaceutical and allied health sector industry for self or family members. If the doctors/medical practitioner is found to be guilty, the appropriate Medical Council may award such punishment as deemed necessary or may direct the removal altogether or for a specified period from the register, the name of the delinquent doctor.